

matters. If they do not do so, what can we do?

Shri T. B. Vittal Rao: How long are we to wait?

Mr. Speaker: Is the hon. Member going to lead an army and take charge of it? (*Interruption*) Now Goa is neither *de facto* nor *de jure* in our possession. Pondicherry is *de facto* in our possession. I do not know what hon. Members want me to do in this House to solve this problem. I hope hon. Ministers will try to devise some method to avoid this kind of propaganda, subject, of course, to the limits of both international and national law.

Procedure for making Funds available to State Governments

*1333. **Shri Harish Chandra Mathur:** Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 635 on the 18th August, 1961 and state:

(a) what difficulties and issues have prompted the Planning Commission to reconsider the present procedure for making funds available to State Governments by Central Ministry;

(b) whether consideration is being given to the general question or only to Education Ministry's working; and

(c) what percentage of total allocations for Third Plan is being made available in the year 1961-62 and the reasons for lesser percentage if it is so?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). The Planning Commission is not considering the procedure for release of funds to States. These are already well established. The Commission is, however, engaged in finalising patterns of Central assistance for different development programmes. These include Education as well as other heads of development.

(c) In accordance with the phasing of the Third Plan, both outlays and Central assistance during 1961-62 ex-

ceeded 14.5 per cent of the five-year allocations.

Shri Harish Chandra Mathur: Now that we are already half way through the year 1961-62, what funds have already been made available to the State Governments for different development programmes?

Shri S. N. Mishra: The total central assistance to be made available to the States is of the order of Rs. 3512 crores. Out of this, loans amount to Rs. 260.5 crores and grants Rs. 90.7 crores.

Shri Harish Chandra Mathur: How is it that in all essential matters like soil, irrigation, power and construction of roads, even the tempo which had been built during the last year of the Second Plan has not been maintained in programmes for this year?

Shri S. N. Mishra: We do not have any information to that effect. We shall certainly see that the tempo in the vital fields is kept up.

Shri Harish Chandra Mathur: In answer to parts (a) and (b) the hon. Deputy Minister has stated that it is not the procedure which is being considered but the pattern. Will he kindly throw some light as to what is meant by pattern of assistance and how it is going to be helped?

Shri S. N. Mishra: By 'pattern of assistance' we mean this; out of total outlay for a scheme what percentage is going to be by way of Central assistance and out of the Central assistance what is going to be the percentage by way of loans or grants and things like that. We are now finalising this very important matter of the pattern of Central assistance and we can assure the House that it is going to be finalised very shortly—may be within two weeks or so.

Assamese Language

*1334. **Shri P. C. Borooah:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that he has written to the Secretary, Jorhat Jilla

Rajya Bhasha Karma Parishad in reply to the latter's letter that there will be no question of banning entry of Assamese language into the Cachar District after the Assamese Language Act undergoes change as per Shastri formula; and

(b) if so, what will be the position of Assamese language in the Hill Districts of Assam when Hindi will replace English there?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes. The Prime Minister is of the view that none of the languages mentioned in the Constitution can be prohibited or disallowed in any State. To what extent any language is used for administrative or educational purposes is a matter to be determined in view of the circumstances prevailing in any area. Recently at the Chief Ministers' Conference held in Delhi a code on the use of minority languages was laid down. This should be followed wherever necessity arises. This will apply to the use of Assamese or any other language in Cachar district, even though the major language for official use there would be Bengali.

(b) According to the proposals made by the Prime Minister for the Hill Districts of Assam, the people of those districts will determine what language or languages they will use. How far Assamese is to be used there, in accordance with the provisions for minorities, will therefore be determined by the people of those districts.

Shri P. C. Borooah: May I know whether the Assamese Language Act, which is going to be modified as per the Shastri formula, will be in conformity with the policy of the Government of India that was adopted at the Chief Ministers' Conference? If not, will the Government be pleased to issue instructions to the Assam Government to see that the Act is so changed as to keep it in conformity with the policy of the Government of India?

Shri Sadath Ali Khan: It is the view of the Prime Minister that there is no necessity for any amendment of the Assamese Language Act. A similar request was made to him some time ago and in reply to that he said that there was no necessity for such a change.

Shri Hem Barua: In view of the fact that the purpose of an official language lies in its use in correspondence between the State administrative headquarters and the district administrative headquarters and in view of the fact that the Hill Districts are not unilingual, may I know what is the difficulty in having the declared official language of the State introduced in the Hill Districts?

Shri Sadath Ali Khan: It is for the State Government to take a decision in this regard. I do not think the Centre can intervene.

Shri P. C. Borooah: If after the passing of the Assamese Language Act, as modified by the Shastri formula, if any Hill district or districts want to adopt the Assamese language for administrative and educational purposes, will they be able to do that?

Shri Sadath Ali Khan: There are too many "ifs". It is a hypothetical question.

British Citizenship for Phizo

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*1335. { Shrimati Mafida Ahmed:
Shri P. C. Borooah:
Shri Shree Narayan Das:
Shri D. C. Sharma:
Shrimati Ila Palchoudhuri:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that the leader of the Naga Hostiles, Phizo, has applied to the British Government for naturalization; and

(b) if so, what is that Government's response to his application?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). The